

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)**

**PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.10.2017 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. <del>219</del> HDB/2017
NAME OF THE COMPANY	Viceroy Hotels Ltd
NAME OF THE PETITIONER(S)	Asset Reconstruction Company (India) Ltd
NAME OF THE RESPONDENT(S)	Viceroy Hotels Ltd
UNDER SECTION	7 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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8332995342

Sl.No.9

CP (IB) No. 219/HDB/2017

In the matter of Asset Reconstruction Company (India) Ltd Vs Viceroy Hotels Ltd

Date of Order: 23.10.2017.

## **ORDER**

Heard Shri Bharath Reddy and Nishith Doshi, Learned Counsels for the Petitioner and Ms. Shraddha Gupta for Shri D. Pavan Kumar, Learned Counsel for the Corporate Debtor/ Respondent, Ms. K. Shailaja, SBI, Dep Manager and Shri P. Koteswara Rao, Chief Manager, Canara Bank.

The Learned Counsel for the Petitioner submit that he has already complied with the objections raised by the office and the Bench. Ms. Shraddha Gupta, Learned Counsel submitted that Shri D. Pavan Kumar, Learned Counsel is filing his vakalat today in place of Shri V.B. Raju, Learned Counsel for the Respondent and requested one week's time. Ms. K. Shailaja, representing SBI submits that they have already initiated DRT proceedings for obtaining the decree and going to recover the decreed amount and the same is pending. The representative from Canara Bank submits that they have already obtained the decree. They submit they will file their objections to the CP and thus, requested time. Post the case on 27.10.2017.

Member (T)

Bm

Member (J)